

**HIGH COURT OF MADHYA PRADESH (DESIGNATION OF SENIOR  
ADVOCATES) RULES, 2018**

**PROFORMA OF PARTICULARS**

**(UNDER RULE 10)**

Passport Size  
Photograph

- (1) Name.....  
.....
- (2) Qualification.....  
.....
- (3) Date of Birth.....
- (4) Permanent address.....  
.....
- (5) Address to which communications are to be sent.....  
.....
- (6) Name of Bar Council and Date of enrollment as an advocate.....  
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- (7) Number in the roll of advocates maintained by the State Bar Council.  
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- (8) Whether he/she is/was a member of any association of lawyers? If so  
the details.....  
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- (9) Number of years, name of place and Court(s) where practiced.....  
.....
- (10) Specialization in any field of law such as Constitutional Law, Civil  
Law, Criminal Law, Service/Labour Law, Arbitration Law, Corporate  
Law, Family Law, Human Rights, Public Interest Litigation,  
International Law, Law relating to Women, Inter-state Water Disputes  
etc. If so, details.....  
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- (11) Whether a junior to any lawyer(s) at present? If so, the  
details.....  
.....
- (12) Whether any junior lawyer is practising with him? If so, names of  
such lawyers and the period.....  
.....
- (13) Whether he/she is an assessee under the Income Tax Act in respect of  
professional income? If so, details of income assessed for the last

three years accompanied by a copy of the Permanent Account Number Card.....

- (14) Whether he/she is/was in the panel of the State or Central Government or whether holds any office under the State or Central Government? .....
- (15) (a) Reference to any important matter in which appeared.....  
(b) Reported judgments in which the concerned Advocate(s) had appeared in last five years. ....
- (16) Whether he/she has written any book on law or made any contribution to a law publication or journal? If so, the details.....
- (17) Whether he/she attended or participated in any seminar/conference relating to law?.....
- (18) Whether he/she is/was connected with any faculty of law?.....
- (19) Whether any application for designation as senior advocate had been made in the past to the High Court of Madhya Pradesh or any other Court? If so, when and with what result?.....
- (20) Whether ordinarily practising within the jurisdiction of the High Court of Madhya Pradesh.....
- (21) Whether he/she has ever been personally involved in any civil or criminal litigation or contempt proceedings or any disciplinary proceedings against him by the Bar Council. If so the details thereof.....
- (22) Details of participation in pro-bono work.....
- (23) Other information/particulars, if any, including legal services and as Legal aid counsel.....

Date :

Signature of the Advocate

Mobile No. . . . .

E-mail ID-

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